

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A. NO. 141 OF 2010

Wednesday, this the 4th day of August, 2010

CORAM:

**HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER
HON'BLE Mr. K.GEORGE JOSEPH, ADMINISTRATIVE MEMBER**

C.S.Santhoshkumar
Vayalnikathiya Veedu
T.C.27/1224, Vanchiyoor P.O
Thiruvananthapuram

... **Applicant**

(By Advocate Mr.Vishnu S Chempazhanthiyil)

versus

1. The Chief Postmaster General
Kerala Postal Circle
Thiruvananthapuram
2. The Senior Superintendent
RMS TV Division
Thiruvananthapuram ... **Respondents**

(By Advocate Mr. Sunil Jacob Jose, SCGSC)

The application having been heard on 04.08.2010, the Tribunal on the same day delivered the following:

ORDER

HON'BLE Mr.JUSTICE K.THANKAPPAN, JUDICIAL MEMBER

The applicant has filed this Original application for a direction to the respondents to consider his case for compassionate appointment. In pursuance to the notice ordered, the respondents have already filed their reply statement, in which (Para 9) it is stated as follows:-

"With regard to contentions raised in Grounds A-E, it is submitted that the application received from the applicant was duly processed and will be placed before the next Circle Relaxation Committee to be met shortly. As stated in the earlier paras, the delay, if any, occurred in considering the claim of the applicant was due to non availability of approved vacancies in Postman and Group D cadre, for which the applicant was eligible to be considered. Group D



posts are not being filled up for want of approval of the competent authority and the applicant's case has already been decided to be considered against Postman vacancy alongwith other eligible cases and will be decided on merits based on the different parameters prescribed for finding out the most deserving cases. The Circle relaxation Committee will be met very shortly and a decision will be taken soon."

A reading of the above would show that the respondents are taking the matter seriously and a decision will be taken immediately. If so, this OA can be disposed of by directing the 1st and 2nd respondents to complete the process of consideration within a reasonable time, at any rate, within two months from today and intimate the result thereof to the applicant at the earliest.

2. With the above directions, the OA stands disposed of. No order as to costs.

Dated, the 4th August, 2010.


K GEORGE JOSEPH
ADMINISTRATIVE MEMBER


JUSTICE K.THANKAPPAN
JUDICIAL MEMBER

vs

OA/41/10

11.01.2011 PRR(JM)&KGJ(AM) C-I

(13) Mr. Vishnu S. Chempazhanthiyil
Mr. Sunil Jacob Jose, SCGSC

MA 15 of 2011 (For implementation) -

Since in the OA appropriate directions have been issued to the respondents to consider the case of the applicant for compassionate appointment and time limit of two months has been fixed, no further direction can be issued in the present MA. However, if the applicant feels that the respondents have violated the order, it is open for him to take appropriate steps as per rules.

MA is dismissed accordingly.

KGJ(AM)

PRR(JM)

SA

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